

## RESIGNATION OF A MEMBER

**Mr. Deputy-Speaker:** I have to inform hon. Members that Shri Daulat Mal Bhandari has resigned his seat in the House with effect from today.

## ALLOCATION OF TIME ORDER

**Mr. Deputy-Speaker:** I have to inform the House that the Business Advisory Committee met on the 25th July, 1955, and agreed, to the allocation of time in regard to Government legislative and other business as mentioned below:—

	Time allocated
1. Rajya Sabha Amendments to the Code of Criminal procedure (Amendment) Bill.	$\frac{1}{2}$ hour (excluding the time already taken on 25-7-55).
2. Indian Tariff (Amendment) Bill.	3 hours
3. Industrial and State Financial Corporations (Amendment) Bill.	7 hours (5 hours for General Discussion, $1\frac{1}{2}$ hours for Clause by Clause Consideration and $\frac{1}{2}$ hour for Third Reading).
4. Indian Coinage (Amendment) Bill.	3 hours
5. Abducted Persons (Recovery and Restoration) Continuance Bill.	3 hours
6. Industrial Disputes (Appellate Tribunal) Amendment Bill.	4 hours
7. State Bank of India (Amendment) Bill.	1 hour
8. Land Customs (Amendment) Bill.	2 hours
9. Spirituous Preparations (Inter-State Trade and Commerce) Control Bill.	3 hours
10. Prisoners (Attendance in Courts) Bill.	3 hours
11. Durgah Khawaja Saheb Bill.	3 hours
12. Delhi Joint Water and Sewage Board (Amendment) Bill.	2 hours
13. Code of Civil Procedure (Amendment) Bill—Motion for reference to Select Committee.	10 hours

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| 14. Citizenship Bill—Motion for reference to Select Committee.  | 10 hours   |
| 15. Companies Bill as reported by Joint Committee.  | 25 hours (for General Discussion only).                                |
| 16. Discussion on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years ending 31st December, 1953 and 31st December, 1954. | 10 hours (excluding the time already taken during the Eighth Session). |

I shall now ask the Minister of Parliamentary Affairs to move a formal motion for the approval of this report by the House.

**Shri Punnoose (Alleppey):** I want to get some information. Is it that the hon. Member who has resigned has stated any reason for his resignation or whether he has.....

**Mr. Deputy-Speaker:** I understand he has taken a judgeship of a high court somewhere.

**Shri Kamath (Hoshangabad):** Elevation?

**Mr. Deputy-Speaker:** The hon. Member may decide it.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move.

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to Government Legislative and other business as announced by the Deputy-Speaker today."

**Shri Kamath:** I would like to have a copy of the motion before deciding this.

**Mr. Deputy-Speaker:** After all, the motion simply says that this allotment of time be adopted by the House.

**Shri Kamath:** We would like to speak on this motion. We cannot accept it as it is.

**Shri S. S. More (Sholapur):** For future guidance, let me say this. Formerly only the reports were being laid. Now we have started the right practice of putting it before the House and getting its approval. If you want our approval, our intelligent approval,

[Shri S. S. More]

then it ought to be circulated to us with a proper notice. In the absence of such notice, we cannot say whether the allotment is proper or not.

**Mr. Deputy-Speaker:** I will adjourn this till tomorrow. In the meantime, hon. Members will have notice of the time allocation by the Business Advisory Committee and if any amendments have to be tabled, Members may do so by this evening and we will take the matter up for discussion tomorrow.

**Shri Kamath:** In the Bulletin tonight.

**Shri S. S. More:** And a regular notice.

**Mr. Deputy-Speaker:** Bulletin or otherwise.

**Shri Raghavachari (Penukonda):** Why is it that in the case of the Companies Bill only time for general discussion is determined and not for the further consideration of the Bill? Time is allotted for only one portion of the work, and that means that the other stages will be considered later, not in this session.

**Mr. Deputy-Speaker:** In regard to the Companies Bill, it is expected that it will take as many as 90 hours. We are not now in a position to say that. It was said that the Companies Bill contains as many as 670 clauses, many clauses contentious. Therefore, unless we reach one particular stage, we may not be in a position to allocate the time for the next stage. Under the circumstances it was thought that one-third of the time was approximately held as sufficient as might be allotted for the consideration stage, that is, 28 hours, and if necessary, it may be extended by five more hours. There is no intention to hustle this matter through; at the same time it ought to be done expeditiously also, at this distance of time.

**Shri Raghavachari:** May I take it that, as at present advised, the other

stages of consideration of the Bill are not thought of now?

**Mr. Deputy-Speaker:** There is no such implication.

**Shri S. S. More:** The Business Advisory Committee must have planned the business—upto what date? You have been pleased to give us the time allotment. But we would like to know by what time a particular measure, in which we may be interested, will be coming up for discussion, because then only we can get time to prepare beforehand. I would further make a request that this time-table should be adhered to as strictly as possible so that sudden changes here or there like the changes in the climate do not inconvenience us.

**Mr. Deputy-Speaker:** So far as the order of priority is concerned, that will be circulated. What will come up in a week and so on will be given to you. Sufficient time will be given to hon. Members to prepare.

**Shri Kamath:** May I make a request? As regards the motion moved by the Minister of Parliamentary Affairs, with a view to enabling hon. Members to table amendments, may I request that the motion may be taken up on Thursday because notice of amendments should be given one day earlier?

**Mr. Deputy-Speaker:** We have taken up the Rajya Sabha amendments to the Code of Criminal Procedure (Amendment) Bill and we will finish it in 3/4 hours. Then we have to proceed to the Indian Tariff (Amendment) Bill which will take three hours. Then, the Industrial and State Finance Corporations (Amendment) Bill will take 7 hours and so on.

**Shri S. S. More:** Informally we go implementing.

**Mr. Deputy-Speaker:** Almost all the members of the Business Advisory Committee were there and other hon.

Members were also present by invitation. Representatives of the groups were there. They all considered the matter *in extenso* and therefore, I hope there will not be many amendments. All the same I do not want to shut out anything. Let us take it day after tomorrow. In the meanwhile, whatever has been laid down will be followed. We are now proceeding on the basis of this.

#### BUSINESS OF THE HOUSE

**Shrimati Renu Chakravarty (Zasirhat):** May I enquire how long the Goa debate will last?

**Mr. Deputy-Speaker:** It will start at 2.30 P.M.

**Shrimati Renu Chakravarty:** And end at what time?

**Mr. Deputy-Speaker:** We shall think of it later. The hon. Speaker said yesterday that as the discussion proceeded, if more time was really needed, we could see about it and for the present it was 2½ hours. What is the reaction of the hon. Minister.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** The Prime Minister is going to reply at 5 P.M. The hon. Members will proceed till that time; the Prime Minister will reply at 5 P.M.

**Shrimati Renu Chakravarty:** Yesterday this came up before the Business Advisory Committee and that is why I am raising this. It was specifically put and the Business Advisory Committee took a decision that the debate should continue till half past six. Suddenly we are told something else. Why are we being told that the Prime Minister is going to reply at 5.

**Shri Satya Narayan Sinha:** You were there in the Chair, Sir. It was a sort of informal discussion and the decisions were subject to the Prime Minister's approval. The Prime Minister has got very important engagements already fixed. The Speaker also made it

perfectly clear that 2½ hours should be allowed for this and if necessary half an hour might be added. I had talked with the Leader of the House and he said that at 5 the discussion might end and he will start his reply.

**Shri Asoka Mehta (Bhandara):** There were two proposals. One was that the debate can go on till a particular hour today and the Prime Minister can reply tomorrow. If we had been told that the Prime Minister would not be free to reply to the debate, then we would have decided that we could continue the debate till such and such time and the Prime Minister's reply can come tomorrow. We were never told yesterday that the Prime Minister would not be in a position to sit here longer in case the debate was continued. Even now the debate can be continued till 5.30 or 6 and the Prime Minister can reply tomorrow. It is an important question and every party wants to participate in the discussion. The whole purpose of having this debate would be lost if the discussion is sought to be confined to just 2½ hours.

**Mr. Deputy-Speaker:** The Minister of Parliamentary Affairs is in our midst and he has heard the whole thing. He will talk to the Prime Minister and decide the matter. We will take it up at 2.30. Let us now proceed with the work on hand.

What was suggested at the Business Advisory Committee was nothing more than this, so far as I remember. No doubt the demand from all quarters and Members of the Advisory Committee was that as many as four hours ought to be allotted for this debate—speeches of the hon. Members and the reply of the Leader of the House. The hon. Minister of Parliamentary Affairs said that he would have to consult the Prime Minister. He thought that the Prime Minister would be agreeable and would not have any other work. Now he finds that there is some other work. Anyhow, he will talk to him again and all these matters will be considered by them.